

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....105.....1991

Gobinda Prasad Ratha.....Applicant (s)

Versus

Union of India and others.....Respondent (s)

| Sr. No. | Date | Order with Signature |
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| 1 | 9.4.91 | <p>Heard. Admit.</p> <p>Mr. Ganeswar Rath appears for Respondent Nos. 3 to 7 and Mr. Tahali Dalai the learned Additional Standing Counsel(Central) for the other Respondents. On the consent of the learned Counsel for parties the matter is heard. The matter relates to promotion and posting of the applicant to Gujarat circle as Accounts Officer. The applicant's grievance is that he has an ailing mother and his wife is equally ailing they are under the treatment of doctors attached to S.C.B. Medical College, Cuttack and if he is made to go to Gujarat their medical treatment would suffer much. The applicant has made a representation, a copy of which is at Annexure-3 to the application. Having regard to the circumstances of the case we would direct that Respondent Nos. 1 and 2 would dispose of the representation made by the applicant on 2nd April, 1991 by the 30th April, 1991; till then the posting of the applicant to Gujarat be stayed. Nothing is said</p> |

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| Serial No. of Order | Date of Order | Order with Signature |
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| | | <p>about the promotion and transfer of others. Mr. J. Das the learned Counsel for the applicant wants the service of the order on Respondent Nos. 1 and 2 by speed post at the cost of the party. Prayer is allowed. The applicant to take appropriate steps. Application is accordingly disposed of.</p> <p><i>R. N. Patel</i> Vice-Chairman <i>Member (Judicial)</i></p> |